

में जो नए बिल सरकार सामने लाना चाहती है, उनमें से कुछ ये हैं :—

- (1) बोनस की प्रदायगी का बिल ।
- (2) फँक्टरी (संशोधन) बिल ।
- (3) आयात निर्यात नियन्त्रण (संशोधन) बिल :
- (4) भारतीय टैरिफ (संशोधन) बिल ।
- (5) अखिल भारतीय हथकरघा बोर्ड बिल ।
- (6) नौ-जन प्रावीण्य फण्ड बिल ।
- (7) चावल-पिसाई उद्योग (विनियम) संशोधन बिल ।
- (8) पेटेंट बिल ।
- (9) आय-कर (संशोधन) बिल ।

33. 1965-66 के वित्तीय वर्ष में भारत सरकार के आय-व्यय के अनुमान का एक व्यौरा आपके सामने रखना जाएगा ।

34. संसद् सदस्यगण, आपके सामने एक लम्बा चौड़ा कार्यक्रम है और उसे पूरा करने में आपको बड़ा श्रम करना पड़ेगा । एक सम्पन्न समाजवादी समाज का विकास और दुनिया के दूसरे देशों के साथ दोस्ती और सहयोग का विस्तार हमारी नीति की बुनियादें हैं । हम क्या करना चाहते हैं यह सबको मालूम है और हमारी मंजिल साफ़ हमारे सामने है । वहाँ तक पहुँचने के लिए पक्के इरादे और पूरे विश्वास के साथ आपको राष्ट्र का पथ-प्रदर्शन करना है ।

12.18 hrs.

RE: ADJOURNMENT MOTIONS
(Procedure)

Shrimati Renu Chakravarty (Barrackpore): May I now ask you what is going to happen to the adjournment motion on the failure of the Government regarding the language question? You have sent a note say-

ing that the matter is under the consideration of the Speaker. I would urge you to allow this adjournment motion to be moved now.

Shri N. C. Chatterjee (Burdwan): I shall join her in this. It is a very vital matter. The Prime Minister has written to me that it could be debated on the President's Address. That will not be proper. It should not be diluted.

Mr. Speaker: The hon. Members would kindly recall the decision that this House had taken in 1962. We had decided that all notices received on the day when the President's Address is delivered will be taken up on the next day; the condition regarding urgency would be waived. They would be considered on the next day and not on the day when the President's Address is delivered to Members of both the Houses. The House had agreed to that procedure. If we have to make a change in that, that will be seen afterwards. The adjournment motions that have been tabled and in respect of which notices had been given will be taken up tomorrow.

Shri Hari Vishnu Kamath (Hoshangabad): May I submit in all humility one thing with due deference to the decision that was taken by the House in 1962?

The rules of procedure which govern the conduct of business are silent on the point. They refer to the discussion on the President's Address and other cognate matters, but there is no prohibition in any of the rules..

Mr. Speaker: I would submit to the House that I have not relied upon any particular rule. and Shri Kamath also says that there is no prohibition. I had agreed there, and, therefore, last time I had said that we might establish a convention, and the House had agreed to it. Therefore, we have established that convention, and I think the House will now try to observe that. If we want to change

it, that would be a different matter, and that can be taken up afterwards. But this time at least, we might go on with the convention we are having.

Shri Hari Vishnu Kamath: May I request again that in case a decision has been taken once and for all in 1962 with regard to this particular matter, the relevant rule might be amended?

Mr. Speaker: We shall consider that also.

Shri Hari Vishnu Kamath: Do I take it as an assurance that the adjournment motions given notice of by us for today on the tragic disturbances in Madras would be taken up tomorrow?

Mr. Speaker: All notices that have been given for today would be taken up tomorrow.

Shri Hari Vishnu Kamath: But then, there is another matter to which I would like to refer, and I hope you would permit me to raise it after the Secretary has laid the Bills on the Table of the House....

Mr. Speaker: He had agreed to wait.....

Shri Hari Vishnu Kamath: I am not talking about this one, but there is another matter.....

Mr. Speaker: After this has been completed, he can raise it.

12.21 hrs.

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I lay on the Table the following four Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 24th December, 1964:—

- (1) The Official Trustees (Amendment) Bill, 1964.
- (2) The Appropriation (Railways) No. 3 Bill, 1964.

(3) The Indian Tariff (Amendment) Bill, 1964.

(4) The Repealing and Amending Bill, 1964.

I also lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following eleven Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 24th December, 1964:—

(1) The Industrial Disputes (Amendment) Bill, 1964.

(2) The Food Corporation Bill, 1964.

(3) The Anti-Corruption Laws (Amendment) Bill, 1964.

(4) The Slum Areas (Improvement and Clearance) Amendment Bill, 1964.

(5) The Hindu Marriage (Amendment) Bill, 1964.

(6) The Provisional Collection of Taxes (Amendment) Bill, 1964.

(7) The Essential Commodities (Amendment) Bill, 1964.

(8) The Prevention of Food Adulteration (Amendment) Bill, 1964.

(9) The Payment of Wages (Amendment) Bill, 1964.

(10) The Standards of Weights and Measures (Amendment) Bill, 1964.

(11) The Foreign Exchange Regulation (Amendment) Bill, 1964.

12.22 hrs.

PAPERS LAID ON THE TABLE

STATEMENT SHOWING POLITICAL CONTRIBUTIONS MADE BY COMPANIES

The Minister of Finance (Shri T. T. Krishnamachari): I beg to lay on the Table a statement showing political contributions made by companies during the period from middle of 1961 to